

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PROJECT
RAHEJA SHILAS LOW RISE OF RAHEJA DEVELOPERS LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	RAHEJA DEVELOPERS LIMITED
2	Date of incorporation of corporate debtor	27.11.1990
3	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL1990PLC042200
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Add: W4d,204/5, Keshav Kunj Cariappa Marg, Western Avenue, Sainik Farms, South Delhi, New Delhi, Delhi, India, 110062 Corporate Office Add: Raheja Mall, 3rd Floor Sector 47 Sohna Road Gurugram- 122001
6	Insolvency commencement date in respect of corporate debtor	19.11.2024
7	Estimated date of closure of insolvency resolution process	18.05.2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	MANINDRA KUMAR TIWARI Registration No. IBBI/IPA-001/IP-P-02612/2021-2022/14015
9	Address and e-mail of the interim resolution professional, as registered with the Board	573, DDA SFS FLATS, POCKET -1, SECTOR -22, Dwarka, South West, National Capital Territory of Delhi, 110075
10	Address and e-mail to be used for correspondence with the interim resolution professional	573, DDA SFS FLATS, POCKET -1, SECTOR -22, Dwarka, South West, National Capital Territory of Delhi, 110075 Email- cirp.rahejadevelopers@gmail.com
11	Last date for submission of claims	03.12.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under the Real Estate Project of "Raheja Shilas Low Rise".
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Homebuyer a) Pawan Kumar Garg Registration No.- IBBI/IPA-001/IP-P-00608/2017-2018/11069 b) Vikky Dang Registration No.- IBBI/IPA-003/00359/2021-2022/13763 c) Kunwarpreet Singh Registration No.- IBBI/IPA-002/IP-N01150/2021-2022/13788
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. https://www.ibbi.gov.in/home/downloads b. https://ibbi.gov.in/ips-register/view-ip/1

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Raheja Developers Limited** on **19.11.2024**

The creditors of Raheja Shilas Low Rise of Raheja Developers Limited, are hereby called upon to submit their claims with proof on or before 03.12.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class - Allottees under the Real Estate Project "Raheja Shilas Low Rise" in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Manindra Kumar Tiwari**Interim Resolution Professional****Date: 22.11.2024****Registration No. IBBI/IPA-001/IP-P-02612/2021-2022/14015****Place: New Delhi****AFA Valid upto: 30.06.2025**